

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 2
IA No. 4735/ND/2021
(IB)-694/ND/2020

IN THE MATTER OF:

M/s Finex Consultancy Services
Vs.
M/s Plus Corporate Ventures Pvt. Ltd.

....**Applicant**

....**Respondent**

Order under Section 9 of IBC.

Order delivered on 22.10.2021

Coram:

MR. DHARMINDER SINGH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

:Ms. Vriti Anand, Adv.

For the RP/IRP

: Mr. Gautam Singhal, Adv.

For the Respondent

: Ms. Amrita Sarkar, Adv.

ORDER

IA No. 4735/ND/2021:

Application filed by IRP. In terms of Settlement Agreement arrived at between both the parties, he wish to withdraw the petition as stated above. The Settlement Agreement is on record. Learned Counsel for the Operational Creditor is present, therefore, we allow the withdrawal of this IA 4735/ND/2021. IA is disposed of and with this the CIRP process also comes to an end.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DHARMINDER SINGH
MEMBER (J)